

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 200 OF 2018 &
IA NOS. 906 & 905 OF 2018

Dated: 31st July, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Azure Renewable Energy Pvt. Ltd. Appellant(s)
Versus
Punjab State Electricity Regulatory Commission &Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Sri Venkatesh
Ms. Nishtha Kumar
Mr. Vikas Maini
Mr. Sanjay Chalana
Mr. Manish Singh

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1

Mr. Anand K. Ganesan for R-2

Mr. Aadil Singh Boparai
Mr. Gurlab Singh
Mr. R.K. Gupta
Mr. Sunil Choudhary for R-3

ORDER
IA NO. 905 OF 2018
(for exemption from filing certified copy of the Impugned Order)

The learned counsel, Mr. Sri Venkatesh appearing for the Appellant submitted that, the instant application has been filed by the Appellant, praying for exemption from filing certified copy of the impugned order. The reasoning stated in the application may kindly be accepted and prayer sought in the application may kindly be granted in the interest of justice and equity.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant and the reasons stated in the application, the same was accepted and exemption from filing certified copy of the impugned order is granted to the Appellant. IA is allowed.

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The learned counsel, Mr. Sethu Ramalingam appeared for the first Respondent, the learned counsel, Mr. Anand K. Ganesan, appeared for the second Respondent and the learned counsel, Mr. Gurlab Singh, appeared for the third Respondent.

The learned counsel appearing for the Appellant is directed to serve the appeal paper book along with IA to the Respondents within two days from today.

The learned counsel appearing for the Respondent Nos. 1, 2 & 3 pray for four weeks time to file their respective replies in this matter. The learned counsel appearing for the Appellant also prays for one week's time thereafter to file his rejoinder to the replies to be filed by the learned counsel appearing for the Respondent Nos. 1, 2 & 3.

Submissions made by the learned counsel appearing for the Respondents as well as the Appellant, as stated supra, are placed on record.

The learned counsel appearing for the Respondent Nos. 1, 2 & 3 are permitted to file their respective replies to the main appeal as well as IA for Stay by 28.08.2018, after duly serving copy on the other side. Thereafter, the learned counsel appearing for the Appellant is permitted to file his rejoinder to the replies to be filed by the learned counsel appearing for the Respondent Nos. 1, 2 & 3 by 04.09.2018, after duly serving copy on the other side.

List the matter on **19.09.2018**, as agreed by the learned counsel appearing for the Appellant and the Respondents.

(S. D. Dubey)
Technical Member
Vt/js

(Justice N. K. Patil)
Judicial Member